327

DR. K. L. RAO: The power station can be run not only on coal and na-natural gas but also on oil fuel. If it is run only on coal, the first stage of 250,000 kw. will require one million tons of coal.

SHRI BABUBHAI M. CHINAI: May I know whether the rates which have been quoted by the hon. Minister will be uniform all over Gujarat or whether there will be different rates, because one part of Gujarat, namely, Kutch, has not been provided under this plan?

DR. K. L. RAO: The rates will be different, Sir. As it is, I have submitr ted that the rates at Dhuvaran and Ahmedabad are different to the extent of 1.2 nP. per Kwh.

SHRI G. M. MIR: What is the total cost of the whole project?

DR. K. L. RAO: The cost of the station—the first stage—is Rs. 25 crores. It is being revised to Rs. 29.87 crores.

## HOME INSURANCE CO., BOMBAY

- •74. Shri A. M. TARIQ: Will the Minister of Finance be pleased to refer to the answer given to Starred Question No. 281 in the Rajya Sabha on the 6th May, 1964 and state:
- (a) whether Government have since completed the investigation in respect of foreign exchange violations by Messers. Home Insurance Co., Bombay;
  - (b) if so, what is the result thereof; and
- (c) if the reply to part (a) above be in the negative, what are the reasons for the delay and by when It is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OP FTNANCE (SHRIMATI TARKESHWARI SINHA): (a) The

- Directorate of Enforcement, Foreign Exchange Regulations, have since completed preliminary investigations in respect of some of the foreign exchange transactions of M|s. Home Insurance Co., Bombay.
- (b) Show Cause notices in respect of the transactions referred to in part (a) have been issued; and
- (c) The investigations in respect of some other foreign exchange transactions of M|s. Home Insurance Co., Bombay, are still in progress.

SHRI A. M. TARIQ: Sir, I may know from the Minister the amount involved in this affair and what is the nature of the complaint against the Home Insurance Co.?

SHRIMATI TARKESHWARI SINHA: Sir, from the documents which have been recovered so far—naturally all the documents have not been recovered, many documents have been referred to, but from the documents which have been recovered—from the premises of the Home Insurance Co. further investigations are called for and before those further investigations are complete, I am not in a position to give the information.

SHRI A. M. TARIQ: What  $i_s$  the nature of the complaint against the Home .Insurance Co., what has it done?

SHRIMATI TARKESHWARI SINHA: Sir, the nature of the complaint ia foreign exchange violations and foreign exchange violations can be done in various ways.

SHRI A. M. TARIQ: I want to know the way which they have adopted to violate the foreign exchange rules in relation to this firm.

MR. CHAIRMAN: Why do you want the ways to be publicised?

SHRI A. M. TARIQ: I also want to learn something, Sir.

SHRIMATI TARKESHWARI SINHA: Sir, they have also referred this matter to the Controller of Insurance for

his opinion whether, in the case of some transactions that have been done by this company and their counterparts abroad, there has been any violar tion of foreign exchange. We have asked for his opinion. I would request the hon. Member to wait for these further investigations to be completed before he expects any kind of commitment in reply from me.

SHRI A. M. TARIQ: Is it a fact that a son of a big industrialist who has control on some newspapers is also involved in this affair and it is because of his influence that the investigation has not been completed for such a long time and, if so, when the investigation is going to be completed?

SHRIMATI TARKESHWAR! SINHA: Sir, I do not have any information whether anybody is involved, any son or any daughter is involved in this deal. But I would submit to the hon. Member that there is no hesitancy and no delay on the part of the Government to enquire into the matter. When we received the information—it was in October—immediately we proceeded with the appropriate measures to be taken. I can assure the hon. Member that all possible steps are being taken to enquire into the transactions of this company.

SHRI M. P. BHARGAVA: May I know whether the investigations are being carried on by the Central Intelligence Bureau or by the local State Government police?

SHRIMATI TARKESHWAR! SINHA: Sir, the machinery through which such investigations are conducted is the Enforcement Directorate. If the Enforcement Directorate wants to take the help of any machinery, it can do so. I do not have all the details how they are conducting the investigations. But the Enforcement Directorate is conducting the investigations.

SHRI ARJUN ARORA: May I know the names of the .Indian persons and

persons of foreign origin who are involved in the violation of foreign exchange rules?

SHRIMATI TARKESHWARI SINHA: Sir, I do not have this information.

SHRI ARJUN ARORA: Sir, she has said that a part of the investigation has been completed. As a result of the completion of that investigation— part of it—the names of some guilty persons must have emerged and they should be made known to this House.

SHRIMATI TARKESHWARI SINHA: Sir, show-cause notices have been issued, as I said in my original reply. They have been issued to them and their reply is awaited.

SHRI ARJUN ARORA; Who are 'them'? Who are the people whom these show-cause notices have been issued?

SHRIMATI TARKESHWARI SINHA: To the company. Clarifications have been asked with regard to certain points. Their reply is awaited. I am not expected to give any details at this stage. I hope the hon. Member would bear with me when I say that at this stage they should not go into any details.

SHRI B. K. P. SINHA: May .1 know who are the members of the Board of Directors of this company? If this company is a managing agency company, who are the persons who control the firm of managing agents?

SHRIMATI TARKESHWARI SINHA: Sir, the premises of the Chief Accountant and his office were searched. May I give out the names, Sir?

SHRI A. M. TARIQ: It is very important, Sir.

MR. CHAIRMAN: What is important?

SHRI A. M. TARIQ: We would like to know the names of the Directors of this company.

33 1

MR. CHAIRMAN: The company is a corporate organisation, and if the company's name has been given, I do not think it is at all necessary to give the other names. This curiosity for names is not healthy at all.

SHRI A. M. TARIQ: Unless the names are given, Sir, how can we know who is influencing whom? We do not accuse anybody but we have got the right to know the names of the Directors of the firm.

Mr. CHAIRMAN: Thank you, Mr. Tariq. But I am not going to press for the names being given.

श्री राम सहाय: क्या मैं यह जान सकंगा कि यह फारेन एक्सचेंज के वायलेशन के कितने केसेज अभी पेंडिंग हैं ?

श्रीमती तारकेश्वरी सिनहाः इस सवाल के अन्तर्गत तो मेरे पास कोई इत्तिला नहीं है। दूसरा सवाल अगर सदस्य करें ते। मैं उसका जवाब देने की कोशिश करूंगी।

SHRI ARJUN ARORA: Sir, . . .

MR. CHAIRMAN: Mr. Arora, ,1 have given you two chances. Do not be so impatient.

SHRI NIREN GHOSE: May I know whether the Government has considered it necessary to ask the company to suspend business?

SHRIMATI TARKESHWARI SINHA: We are trying to complete the investigations. The further investigations may require five to six weeks and we hope that after five to six weeks we shall be able to come to a conclusion.

SHRI M. M. DHARIA: May I know whether the directors of the company have been issued with show-cause notices and, if so, who are the directors?

SHRIMATI TARKESHWARI SINHA: I have said that it is not the stage when all these details can be answered. Neither have .1 got information as to who are the directors, who are the people who have been involved. This is all being done by the Directo>-rate of Enforceiment. I have given information that the case is under investigation. All possible measures are being taken to investigate that.

MR. CHAIRMAN: Next question.

\*75. [The questioner (Shri V. M. Chordia) was absent. For answer, vide cols. 362-363

## पर्वतों पर पाई जाने वाली जड़ी-बटियों के बारे ने सर्वेकण

\*७६. श्री भगवत नारायण भागंव : क्या स्वास्थ्य मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का ध्यान ट्रिब्यून (दैनिक) के दिनांक ७ मई, १६६४ के श्रंक में प्रकाशित उस समाचार की श्रोर दिलाया गया है जिसमें यह बताया गया है कि बद्रीनाथ तथा ग्रन्य पर्वतों पर पैदा होने बाले विका रोज के फल के सत से कैंसर ग्रच्छा हो जाता है ग्रीर उन पर्वतों पर जीवन-रक्षा की अनेक जड़ी-बटियां पाई जाती हैं ;
- (ख) क्या सरकार का विचार है कि इन जीड-बटियों के बारे में सर्वेक्षण तथा जांच कराके जनता को लाभ पहंचाया जाये ?

## t[ Survey regarding medicinal herbs FOUND IN THE MOUNTAINS

- \*76. SHRI B. N. BHARGAVA: Will the Minister of HEALTH be pleased to state:
- (a) whether the attention of Government has been drawn to the news>-item published in the "Tribune" (Daily), dated the 7th May, 1964 wherein it has been stated that cancer is cured by the essence of Vinca Rose flower which grows on Badri
  - t[] English translation.